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## IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 505/2017

ANGELIQUE INTERNATIONAL LTD. .....Plaintiff

Through: Mr. Ishan Sanghi & Ms. Sagrika

Wadhwa, Advs. (joined through

VC)

versus

## SALMA DAM JOINT VENTURE (SDJV) & ORS

....Defendants

Through: Ms. Prity Sharma & Mr. Akshay

Anand, Advs. For D-1&2

(Mob.9811028589)

Ms. Swet Shikha & Ms. Amishi, Advs. For D-3 (joined through

VC)

**CORAM:** 

JOINT REGISTRAR (JUDICIAL) MS. PRIYA MAHENDRA, (DHJS)

ORDER

**%** 

12.03.2025

## **CS(COMM)** 505/2017

- 1. Pleadings qua defendant no.1 to 4 are already complete.
- 2. The plaintiff has not complied order dated 10.12.2024 and not furnished E-mail ID and complete details of defendant no.5 till date. Learned counsel for the plaintiff seeks one more opportunity in this regard. However, in the interest of justice and subject to imposition of cost of Rs.1000/- upon the plaintiff to be deposited with Delhi High Court Legal Services Committee, the last and final opportunity is granted to the plaintiff to comply the said order. Thereafter, upon furnishing the complete details of defendant no.5, fresh summons of the suit be issued to defendant no.5 by all taking permissible modes on steps by applicant/plaintiff, returnable for the next date of hearing.





Affidavit of service be to the plaintiff.

- 3. At this stage, it is pointed out by learned counsel for defendant no.1&2 that all the pending IAs including an application seeking amendment of plaint is pending consideration before the Hon'ble Court on 18.07.2025.
- 4. Re-notify the captioned IA for completion of pleadings/completion of service qua defendant no.5 on 19.08.2025.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

MARCH 12, 2025/ab

Click here to check corrigendum, if any